GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3832 ANSWERED ON FRIDAY, THE 24TH MARCH, 2017 [CHAITRA 03, 1938 (SAKA)]

IRREGULARITIES OF COMPANIES IN FILING ANNUAL RETURNS.

QUESTION

3832. SHRI PRATAPRAO JADHAV: SHRI HARISHCHANDRA CHAVAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government has received reports of irregularities regarding annual return prepared by the companies having share capital during the last three years and the current year;

(b) if so, the details thereof and the action taken against such companies during the said period;

(c) the details of such companies against which no action has been taken so far; and

(d) the reasons for not taking any action against them?

ANSWER

THE MINISTER OF STATE IN THE(SHRI ARJUN RAM MEGHWAL)MINISTRY OF CORPORATE AFFAIRS

(a) to (d): The irregularities in the Annual Return and violations of various provisions of the Companies Act whenever reported are dealt with as per the relevant provisions of the Companies Act.

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